

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 10/10/2017 AT 10.30 AM**

**PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S.VIJAYARAGHAVAN (TECHNICAL MEMBER)**

APPLICATION NUMBER : .



PETITION NUMBER : CP/485/ (IB)/CB/2017

NAME OF THE PETITIONER(S) : MILESTONE REAL ESTATE FUND

NAME OF THE RESPONDENT(S) : LANDMARK HOUSING PROJECTS INDIA PVT LTD


UNDER SECTION : 7 RULE 4 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1	Aashish Jain & Co For Sulema & Sulema	Coul be Petitioner	
2	Yusuf - S.O for Nathan & Asst	Counsel for Rejr	

ORDER

Counsels for both the parties are present. Counsel for the Corporate Debtor submitted that they are engaged in making arrangement of selling the properties in order to generate revenue and prayed for two weeks' time to submit one D.D. as part payment to show bona-fide by the next date of hearing. Put up on **27.10.2017 at 10.30 A.M.**


MEMBER (TECHNICAL)
ghk


MEMBER (JUDICIAL)